

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) Yes, Sir.

(b) and (c) The press release in reference was issued at the local level without the clearance of the Army Headquarter. Appropriate corrective action has since been taken.

#### Complaints Against Delhi Police

1154. PROF. VIJAY KUMAR MALHOTRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what is the number of complaints received about the misbehaviour high-handedness etc. of the cops of Delhi with the people of Delhi particularly the womenfolk at police stations during the last three years, year-wise;

(b) if so, the details thereof and the action taken thereon ;

(c) whether the instances of misbehaviour of the cops are on the rise and the people of Delhi have started losing faith in the police force ;

(d) if so, the steps taken by the police to win over the confidence of the people of Delhi;

(e) whether Government's attention has been drawn to the newsitem captioned "Drama over missing file: Police Chief grilled in HC" appearing in the Hindustan Times of 5th February, 1994; and

(f) if so, what are the facts thereof and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) and (b) The Delhi Police has reported that there were 15 complaints against police officials in 1991, 12 in 1992 and 18 in 1993 of high-handedness, misbehaviour, etc. with the people of Delhi. Of these complaints, the following pertained to misbehaviour with womenfolk :

|       |   |   |   |   |    |
|-------|---|---|---|---|----|
| 1991  | . | . | . | . | 9  |
| 1992  | . | . | . | . | 6  |
| 1993  | . | . | . | . | 5  |
| Total | . | . | . | . | 20 |

Of the 20 complaints relating to misbehaviour with women, 9 could not be substantiated. In the remaining 11 complaints, 15 Police officials were proceeded against and the action taken against them is as under :

|                               |   |
|-------------------------------|---|
| 1. Removed from service       | 1 Sub Inspector   |
| 2. Approved service forfeited | 4 (1 Sub Inspector,<br>1 ASI, 1 HC,<br>1 Constable)     |
| 3. D.E. initiated             | 6 (2 Inspectors,<br>2 Sub Inspectors<br>& 2 Constables) |
| 4. Placed under suspension    | 1 (1 Constable)   |
| 5. Censure/warning awarded    | 3 (1 Inspector,<br>1 Sub Inspector,<br>1 Constable)     |

(c) The Delhi Police have reported that there has been no increase in instances of misbehaviour of police officials.

(d) The steps taken by the police to win over the confidence of the people of Delhi include :

(i) Reiteration of instructions about conforming to legal provisions.

(ii) Strict instructions to avoid use of third degree methods.

(iii) General instructions about not arresting women between sunset and sunrise.

(iv) Directions to investigating officers to interrogate people only in prominent parts of the Police Station preferably close to the office of the SHO.

(v) Requirement to apprise the person of the reasons for the arrest.

(vi) Stern action against delinquent officials for violation of these instructions.

(vii) A complaint-cum-suggestion box has been placed at all Police Stations where complainants can put their complaints/suggestions without being asked any question.

(c) Yes, Sir.

(f) Following directions of the Delhi High Court, the Commissioner of Police in Delhi appeared in person in the High

Court on 4th February, 1994 and explained the circumstances under which a file relating to an enquiry into the complaint of Smt. Nirmala Sharma could not be produced on 25-1-1994.

**Harassment to Indians Returning From Foreign Countries**

1155. MAULANA OBAIDULLAH KHAN AZMI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that Indians returning home from Gulf and Arab countries on completion of their jobs and even after clearance from customs at Delhi airport are harassed and intimidated by policemen right from Delhi to their home towns for extortion of money from them; and

(b) if so, what steps are being taken by Government to prevent such type of harassment, atrocities and oppression and provide protection to the innocent citizens ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) The Delhi Police have reported that no such case has been reported in Delhi during 1993 & 1994 (up to 31-1-1994).

(b) Does not arise.

**Setting Up Of Vidharba, Marathwada And Konkan Statutory Development Boards**

1156. DR. BAPU KALDATE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal under Government's consideration to set up Vidharba, Marathwada and Konkan Statutory Development Boards under Art. 371 of the Constitution for the development of backward regions in Maharashtra;

(b) if so, when was the proposal mooted;

(c) whether any decision to set up the Boards has been taken by Government and

(d) if not, what are the reasons for delay in deciding the issue and by when a decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) and (b) Yes, Sir. The proposal for setting up of Development Boards in Maharashtra under Art. 371(2) was received for the first time in August 1984.

(c) and (d) A modified proposal of the State Government for setting up of Development Boards in Vidarbha, Marathwada and the rest of Maharashtra received from the Government of Maharashtra on 20-12-1993, is now under consideration of the government and a decision is likely to be taken soon.

**Inter state boundary along Mizoram-Assam**

1157. SHRI KAMAL MORAKRA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that tension has been prevailing along Mizoram-Assam border;

(b) if so, what are the reasons therefor;

(c) whether there are differences over the inter-State boundary; and

(d) if so, the steps proposed to be taken by the Central Government to solve the problem ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) to (c) Tension had arisen as a result of a decision of the Government of Mizoram to construct a new road from Vairengte to Lailapur passing through the disputed territory between Assam and Mizoram.

(d) The Chief Ministers of Assam and Mizoram have been exhorted to amicably resolve the problem pending which all ongoing action for construction of the road has been stopped. A team from the Survey of India has been deputed to assist the two States to establish the correct alignment of the boundary on the ground. The situation is now normal.